

12.06 hrs.

**COMMITTEE ON ABSENCE OF
MEMBERS FROM THE
SITTINGS OF THE
HOUSE**

[English]

Minutes

CH. RAM PRAKASH (Ambala) : Sir, I beg to lay on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 26th November, 1987.

**COMMITTEE ON SUBORDINATE
LEGISLATION**

[Translation]

Sixteenth Report

SHRI SHYAM LAL YADAV (Varanasi) : Sir, I beg to present the Sixteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

12.6-1/2

BUSINESS OF THE HOUSE

[English]

**THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY
AFFAIRS (SHRIMATI SHEILA DIKSHIT) :**

With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 7th December, 1987, will consist of :

- (1) Consideration and passing of :
 - (a) The Finance (Amendment) Bill, 1987.
 - (b) The All India Council for Technical Education Bill, 1987, as passed by Rajya Sabha.
- (2) Consideration of any item of Government Business carried over from today's Order Paper.
- (3) Consideration and passing of the Administrative Tribunals (Amend-

ment) Bill, 1987, as passed by Rajya Sabha.

(4) Discussion on :

- (a) 35th and 36th Reports of the Union Public Service Commission.
- (b) National Water Policy.

(5) Consideration and passing of :

- (a) The Illegal Migrants (Determination by Tribunals) Amendment Bill, 1987.
- (b) The Indian Medical Council (Amendment) Bill, 1987 as passed by Rajya Sabha.

[Translation]

SHRI HARISH RAWAT (Almora) : I want the following to be included in the list of business for next week presented by the hon. Minister of Parliamentary Affairs.

Thousands of workers belonging to Food Corporation of India who have been working there for years together are still known as contract labourer. Despite clear instructions, FCI and the State Government are keen to continue this system. These workers have been struggling to do away this system. They have been demanding the status of Departmental employees to be accorded for them. Atrocities are being committed on these struggling labourers by many State Governments. In Gujarat, they have been arrested under Anti-Terrorist Act.

Therefore, measures to be taken to do away with contract system in the FCI should be discussed in the House.

SHRI KALI PRASAD PANDEY (Gopalganj) : Sir, the following may be included in the agenda for next week for discussion.

In the year 1973, under the special employment programmes launched by the Central Government, Bihar Government alone had recruited about 4000 cooperative managers in the Department of Cooperatives. After putting 15 years of services, now, it has been decided to terminate their services with effect from 1.10.87 vide Deptt. of Co-operative letter No. 8607, dt. 19.9.87 which is contrary to their hope that they will be made Government servant,